

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 180/MP/2017

Subject : Section 41 of the Electricity Act, 2003 read alongwith Central Electricity Regulatory Commission (Sharing of Revenue derived from utilization of Transmission Assets for other business) Regulations, 2007 for intimation to engage in other business for optimum utilization of transmission assets

Date of Hearing : 12.12.2018

Coram : Shri P. K. Pujari, Chairperson
Dr. M. K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited

Respondents : Delhi Transco Limited and Others

Corrigendum to Record of Proceeding dated 12.12.2018

The word "regional level" in the first line of para 2 of the Record of Proceedings dated 12.12.2018 shall be read as "central or regional level."

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**